

steps to safeguard our territorial integrity in that region.

Mr. Speaker: Now, Shri Madhu Limaye has given two notices of question of privilege.

श्री मधु लिमये : इस को दो बजे लीजिये, इसमें कुछ समय लगेगा ।

Mr. Speaker: All right, we will adjourn for lunch and meet again at 14.00 hours.

13.15 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

RE: CALLING ATTENTION NOTICE
(Query)

Some hon. Members rose—

Shri Nath Pai (Raipur): We have written to you a letter.... (Interruptions)

Mr. Deputy-Speaker: I have received your letter just now.

Shri Nath Pai: Are you directing the External Affairs Minister....

Mr. Deputy-Speaker: I will just find out.

Shri Nath Pai: We had given Call Attention notice at 1 O'Clock....

Mr. Deputy-Speaker: I have received your letter just now.

Shri Nath Pai: Please hear my submission. We gave Call Attention notice the moment we heard the disturbing news about hostilities between the U.A.R. and Israeli forces. This is news of the gravest importance to the whole of the world. Perhaps, Government may be taking shelter

behind the procedural things. I have written an urgent letter to you to ask the Minister concerned to make a statement. The House should not be left to just rumours or unfounded news-items. We should get an authoritative statement from the Government on this vital issue. I think, you will appreciate that we are exercising only our duty in making a request to you....

Mr. Deputy-Speaker: I entirely share your concern as well as the concern of the whole House. I will find out from the Minister of Parliamentary Affairs and let you know after some time.

श्री राम लेखक यादव (बाराबंकी) :
उपाध्यक्ष महोदय, यह एक बहुत महत्वपूर्ण प्रश्न है और सरकार को तत्काल यहाँ पर एक वक्तव्य देना चाहिए । प्रधान मंत्री या उप-प्रधान मंत्री को सदन में तत्काल आकर वक्तव्य देना चाहिए ।

श्री मधु लिमये (मुंबई) : काबीना के एक मंत्री यहाँ पर हैं । मेनन साहब कुछ कहें ।

Shri P. Venkatasubbaiah (Nandyal): May I make a submission? Sir, you have rightly pointed out that you share the anxiety of the Members to what is happening in that part of the world—Cairo has been bombarded and there have been air raids. I would only request you to ask the External Affairs Minister or the Parliamentary Affairs Minister to make a statement.

श्री एस० एन० जोशी (पूना) : इस मामले में लोगों ने ध्यानाकर्षक प्रस्ताव भी दिये थे लेकिन सब सब को स्वयंसेवक रखा गया, इस प्रश्न पर चर्चा होने वाली है । सब चर्चा तो दूर रही, काहिरा के ऊपर बमबर्षा भी हो गयी और आज अभी इस बमबर्षा पर सदन में प्रधान मंत्री या विदेश मंत्री कोई उपस्थित नहीं हैं ताकि यह प्रश्न भी

[जी एस० एन० जोशी]

देश को वहाँ की हानत के बारे में बतला सकें। इसलिए हम चाहते हैं कि इस चीज को सब से पहले लिया जाय और गवर्नमेंट सदन में इस बारे में अविलम्ब बयान दे।

श्री कटल बिहारी बाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मेरा सुझाव है कि सरकार इस के ऊपर धाज नाम को पांच बजे बक्तव्य दे।

Mr. Deputy-Speaker: As I said, I share the anxiety of the hon. Members. I will ask the Minister concerned to make a statement.

Shri Bal Raj Madhok (South Delhi): This is a question on which we have been asking for a discussion. We have given notice under rule 193 that some time should be allotted for it. It is our misfortune and it is rather a matter of irresponsibility on the part of the Government that on such a vital issue, when the whole country is agitated, they have neither given us time nor have they made any statement. Now, when the war has broken out, there is nobody present on the Treasury Benches. Is it proper (Interruption).

The Minister of Law (Shri Gevinda Menon): The wishes of the House are being communicated to the Minister concerned.

Mr. Deputy-Speaker: We will now take up the other question which is equally important.

श्री राम लक्षक बाबू : मेरा निवेदन है कि यह एक बजे की घटना है इस लिये सरकार का स्वयं यह प्रथम कर्तव्य है कि वह अभी इस चीज के बारे में बक्तव्य दे क्योंकि सारा सदन चिन्तित है।

Mr. Deputy-Speaker: As I have said, I will find it out. Just wait for half an hour.

श्री क० ना० तिल्लारी (बेलिवा) यह हाउस की सब ओर से हिमांशु है कि सरकार इस बारे में स्टेटमेंट दे।

Shri Hem Barua (Mangaldai): There is a conflicting news in the sense that from the Israeli side, it is said that fighting has already started in certain parts, and from the Egyptian side it is said that Cairo has been bombarded. Now, we are in a fix and, therefore, you should direct the Prime Minister to come immediately and make a statement to the House to allay our doubts.

Shri Nambiar (Tiruchirappalli): My submission is...

Mr. Deputy-Speaker: Mr. Nambiar, I think, it should satisfy all sections of the House; we all of us share the concern and the Minister has already submitted that he has communicated the desire of the House to the Minister concerned. What else do you want?

Shri Randhir Singh (Rohtak): We agree with you. There should be a statement by the Minister.

Mr. Deputy-Speaker: I think, there is unanimity on this question.

Shri H. N. Mukerjee (Calcutta North East): There is a Call Attention notice on that. In the meantime, I think, the war has broken out—that is the report—and it is very odd that Government of its own volition does not come forward, particularly, after there was a recess—they had time to cogitate over the matter—and at least take the Parliament into confidence at once. If you say that after Government got to know of it, they sent word to you that they would require a little time before they could come before Parliament with proper preparation, I can understand that. But no such communication has come from Government. He says, he has communicated the desire of the House to the proper quarters. My point is

that the proper quarters, that is, the Minister of External Affairs, the Prime Minister, should have come before the House at 2 O'Clock because we were meeting after recess and they got to know of it before we got to know of it when we read the telegram over there. Therefore, it is very odd that Government does not come of its own volition before the House and that you have to send word to them and they would come at their pleasure. If you say that they have communicated to you that they want a little time to come before Parliament with proper preparation, I can understand that. Otherwise, Government is acting in a manner which is not proper.

Shri Nambiar: The news came as back as 11.30. It is already very late.

Mr. Deputy-Speaker: All of us have received the news with a sense of shock. I agree with the hon. Members. We share the concern. (Interruptions).

Shri Hem Barua: The Prime Minister should come and make a statement.

Shri M. R. Masani (Rajkot): It is very proper that, when news of this kind comes, there should be concern in this House. But Government must have time first of all to verify the news, get proper news and then make a considered statement. The Government cannot make a statement here and now without knowing what has happened. Let us behave in a responsible manner. Let the Government come tomorrow morning and make a statement. There is no need for any statement now.

Some hon. Members: No, no.

Shri S. M. Banerjee (Kanpur): The Prime Minister should make a statement today.

Mr. Deputy-Speaker: What Mr. Masani has observed it.. (Interruptions).

Shri S. M. Banerjee: The Prime Minister should come and make a statement today.

Mr. Deputy-Speaker: The members' concern has been conveyed. I am sure the spokesman of the Government will come here soon and certainly meet the wishes of the House.

Shri Nath Pal: We want you to direct him, order him, command him, summon him..

Shri Hem Barua: Please direct the Prime Minister to come.

Mr. Deputy-Speaker: Within half an hour's time, the Minister of External Affairs will be present here and say whatever he has got to say. The hon. members may please resume their seats. (Interruptions).

Shri Tenneti Viswanatham (Visakhapatnam): Will they come here in response to the direction from you?

Mr. Deputy-Speaker: Mr. Limaye.

14:12 hrs.

QUESTION OF PRIVILEGE

AGAINST The Hindustan Hindi

श्री मधु लिमये (मुंबई) : उपाध्यक्ष महोदय, आज मैं बिहारी परिवार के एक प्रखबार "हिन्दुस्तान"—हिन्दी वाले—के खिलाफ नियम 222 के मातहत विशेषाधिकार का सवाल उठाना चाहता हूँ। साधारणतया मैं प्रखबारवालों के खिलाफ विशेषाधिकार का सवाल उठाना पसन्द नहीं करता। पिछली बार "स्टेट्समैन" के बारे में मैंने सवाल उठाया था, लेकिन उसके पीछे उद्देश्य उस समय के जो गृह मंत्री थे उन की गलत बयानों को और प्रखबारवालों को पकड़ना था। किसी भी प्रखबार के खिलाफ कार्रवाई करने के लिये वह सवाल नहीं उठाया गया था।